


11.10.2012

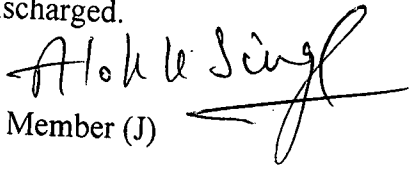
CCP No. 18/2012 in O.A. No. 441/2009

Hon'ble Sri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P. Singh, Member (A)

Sri Praveen Kumar for applicant
Sri Deepak Shukla for Sri Rajendra Singh for respondents.

Learned counsel for applicant fairly concedes that substantial compliance has been made. Therefore, this CCP is struck off in full and final satisfaction. Notice stands discharged.


Member (A)


Member (J)

HLS/-

or
copy of order
dated 11-10-12
by
15-10-12